

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No.S.O./03/2012

Date : 11.06.2012

Consequent upon retirement, transfer and elevation of Hon'ble Judges and in supersession of previous orders, the judgeships for inspection are re-allocated to the Hon'ble Judges as under :-

S. No.	NAME OF HON'BLE JUDGE	NAME OF JUDGESHIP(S) ALLOTTED FOR INSPECTION
1.	HON'BLE MR. JUSTICE DALIP SINGH	JODHPUR METROPOLITAN JHALAWAR
2.	HON'BLE MR. JUSTICE N.K.JAIN-I	JAIPUR DISTRICT RAJSAMAND
3.	HON'BLE MR. JUSTICE DINESH MAHESHWARI	JAIPUR METROPOLITAN KARALI
4.	HON'BLE MR. JUSTICE AJAY RASTOGI	AJMER DHOLPUR
5.	HON'BLE MR. JUSTICE GOVIND MATHUR	KOTA PRATAPGARH
6.	HON'BLE MR. JUSTICE P.S.ASOPA	ALWAR BANSWARA
7.	HON'BLE MR. JUSTICE G.K.VYAS	UDAIPUR BALOTRA
8.	HON'BLE MR. JUSTICE R.S.CHAUHAN	BHILWARA DUNGARPUR
9.	HON'BLE DR. JUSTICE VINEET KOTHARI	SRIGANGANAGAR JALORE
10.	HON'BLE MR. JUSTICE MOHD. RAFIQ	BHARATPUR JAISALMER
11.	HON'BLE MR. JUSTICE R.S.RATHORE	BIKANER JODHPUR DISTRICT
12.	HON'BLE MR. JUSTICE MAHESH CHANDRA SHARMA	CHITTORGARH JHUNJHUNU
13.	HON'BLE MR. JUSTICE SANGEET RAJ LODHA	PALI DAUSA
14.	HON'BLE MR. JUSTICE M.N.BHANDARI	SIKAR
15.	HON'BLE DR. JUSTICE MEENA V. GOMBER	MERTA
16.	HON'BLE MR. JUSTICE S.S. KOTHARI	HANUMANGARH
17.	HON'BLE MISS JUSTICE BELA M. TRIVEDI	SIROHI
18.	HON'BLE MRS. JUSTICE NISHA GUPTA	BUNDI
19.	HON'BLE MR. JUSTICE N.K.JAIN-II	BARAN
20.	HON'BLE MR. JUSTICE PRASHANT KUMAR AGARWAL	TONK
21.	HON'BLE MR. JUSTICE ALOK SHARMA	CHURU
22.	HON'BLE MR. JUSTICE SANDEEP MEHTA	SAWAI MADHOPUR

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Hon'ble Inspecting Judges of the area would advise the Hon'ble Chief Justice in the matter of assessment of efficiency and integrity of the Judicial Officers.

It is desirable that the Hon'ble Judges should notify their tour programme well in advance to Hon'ble the Chief Justice and at least two weeks ahead. They are further requested to bring their tour programme to the notice of the Hon'ble Chief Justice before they proceed on tour.

Before planning their tours, the Hon'ble Judges are requested to adjust the same in such a manner that as far as possible the Court work may not suffer.

BY ORDER

M. S. S. S.
11.6.12

REGISTRAR GENERAL